

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

4. C.P. (IB)/286(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **30.04.2024**

NAME OF THE PARTIES:           Deepak Kalanand Jha

VS

Dhruv Wellness Limited

Appearance:

For the Petitioner: Adv. Nitish Bangera

SECTION 9 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Issue notice returnable on **27.06.2024**.
2. Registry is directed to issue notice to the Corporate Debtor and make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.
3. Operational Creditor is directed to issue notice to the Corporate Debtor clearly intimating the next date of hearing. The Operational Creditor shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least four days before the next date of hearing.
4. Corporate Debtor is directed to file reply after serving a copy within two weeks from the date of receiving the copy of the notice.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)